

1./ 22.10.96.

Shri Sudama Pandey, the counsel for the applicant.

On the prayer made on behalf of the learned counsel for the applicant, the case may be listed on 11.11.96 for hearing on admission.

/CBS/

(D. Purkayastha)
Member (J)

2/11.11.1996

List on 13.12.1996 for admission before

the Division Bench.

MPS.

(V.N. Mehrotra)
Vice-Chairman

3/13.12.96

Shri K.P.Mishra, proxy.-counsel for Shri S.Pandey.

Proxy-counsel for the applicant prays for a short adjournment. Prayer allowed.

List on 23.01.1997 for admission.

(D. Purkayastha)
Member (J)

(K.P. Saha)
Member (A)

4/24.01.97

List on 05.03.1997 for admission

SKJ

(V.N. Mehrotra)
Vice-Chairman

5./ 5.3.97.

Shri Sudama Pandey, the counsel for the applicant.

Heard learned counsel for the applicant. Admit.

Issue notices to the respondents to file W/S within four weeks. Rejoinder, if any, may be filed within two weeks thereafter.

2. Heard also on the point of grant of interim relief. Issue notices to the respondents to file reply to the prayer for interim relief within four weeks. List it on 29.4.97 before the Ex. Registrar I/C. for completion of pleadings.

S.R. Adige
(S.R. Adige)
Member (A)

V.N. Mehrotra
(V.N. Mehrotra)
Vice-chairman

6/29.4.1997

None for the parties. Notices were issued to the respondents no. 1 to 3 on 14.3.1997. Notices validly served upon the respondents no. 2 and 3. Due to efflux of time notice upon the respondent no. 1 is deemed to have been served under order 5 Rule 19(A) of CPC.

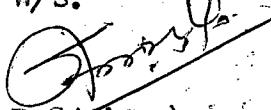
Put up on 28.5.1997 for filing W/s.

S.P. Sinha
(S.P. Sinha)
Dy. Registrar I/C

MES.

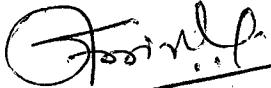
7/28.5.1997
 power filed by
 the respondent
 filed and kept
 in file 11
 in MPS.
 N. T. Sinha
 3.6.97

None for the parties. No W/s has yet been filed. Put up on 10.7.1997 for filing W/s.


 (S.P. Sinha)
 Dy. Registrar I/c

8/10.7.1997

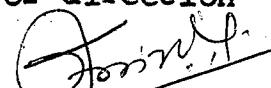
None for the parties. A vakalatnama has been filed on behalf of the railway respondents by the learned counsel Shri P.K. Verma. No W/s has yet been filed. Put up on 5.8.1997 for filing W/s as a last chance.


 (S.P. Sinha)
 Dy. Registrar I/c

MPS.

9/5.8.1997

None for the parties. W/s has not yet been filed, though sufficient time was given therefore. In the circumstances, let this application be listed before the Hon'ble Bench for direction on 26.8.1997.


 (S.P. Sinha)
 Dy. Registrar I/c

MPS.

10/26.08.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List for direction on 24.10.1997.

SKJ

11./ 24.10.97. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 5.1.98 for direction.

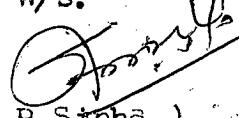
/CBS/


 (V.N. Mehrotra)
 Vice-Chairman

7/28.5.1997
 power filed by
 the respondent
 filed and kept
 in file "C 11
 MPS.

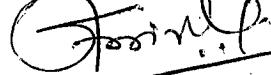
N. Topic
 3.6.97

None for the parties. No W/s has yet been filed. Put up on 10.7.1997 for filing W/s.


 (S.P.Sinha)
 Dy. Registrar I/c

8/10.7.1997

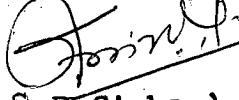
None for the parties. A vakalatnama has been filed on behalf of the railway respondents by the learned counsel Shri P.K.Verma. No W/s has yet been filed. Put up on 5.8.1997 for filing W/s as a last chance.


 (S.P.Sinha)
 Dy. Registrar I/c

MPS.

9/5.8.1997

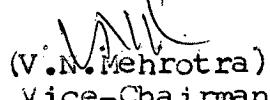
None for the parties. W/s has not yet been filed, though sufficient time was given therefore. In the circumstances, let this application be listed before the Hon'ble Bench for direction on 26.8.1997.


 (S.P.Sinha)
 Dy. Registrar I/c

MPS.

10/26.08.97

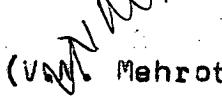
W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List for direction on 24.10.1997.


 (V.N. Mehrotra)
 Vice-Chairman

SKJ

11./ 24.10.97. W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 5.1.98 for direction.

/CBS/


 (V.N. Mehrotra)
 Vice-chairman

12./ 5.1.98. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 3.3.98 for direction.

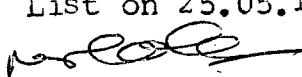
/CBS/


(V.N. Mehrotra)

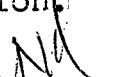
Vice-chairman

13/03.03.98 W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 25.05.1998 for direction.


SKJ

(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

14./ 25.5.98. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 18.8.98 for direction.

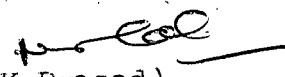
/CBS/


(V.N. Mehrotra)
Vice-chairman

15/18.08.98

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within three weeks thereafter.

List on 12.11.1998 for direction.


SKJ

(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

16./ 12.11.98.

Shri Sudama Pandey, the counsel for the applicant.

W/S not filed so far. Four weeks further time is allowed for the same as a last chance. Rejoinder, if any, to be filed within two weeks thereafter. List it on 14.1.99 for direction.

/CBS/


(LAKSHMAN JHA)
MEMBER (J)


(L.R.K. PRASAD)
MEMBER (A)

17/14.01.99 Shri S.Pandey, counsel for the applicant.

W/s not filed so far. Four weeks further time is allowed for filing W/s as a last chance. If the same is not filed by the next date, the case shall be heard ex-parte.

List on 24.02.1999 for direction.

SKJ

DL
(Lakshman Jha)
Member (J)

LRP
(L. R. K. Prasad)
Member (A)

18./ 24.2.99. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 21.4.99 for direction.

/CBS/

LRP
(L.R.K. PRASAD)

MEMBER (A)

19/21.4.99 Heard the Learned Counsel for the applicant. The case was admitted on 5.3.97. In spite of sufficient time given the respondents are not bothered to file WS. On 14.1.99 the resp respondents were given 4 weeks time to file WS as a last chance, but the same has not yet been done. In view of the aforesaid position List the case on 2.7.99 for hearing. In the meanwhile, the respondents are directed to file WS by next date.

AKJ

DL
(LAKSHMAN JHA)
MEMBER-J

LRP
(L.R.K. PRASAD)
MEMBER-A

20/2.7.99 For want of time let it be listed on 24.8.99 for hearing.

AKJ

LRP
(L.R. K. Prasad)
Member (A)

S.N
(S. Narayan)
Vice-Chairman

21/24.8.1999

For want of time, list it for hearing
on 7.10.1999.

MPS.

(Lakshman Jha)

Member (J)

(L.R.K. Prasad)

Member (A)

22/7.10.99.

List it for hearing on 14.12.99.

AKJ

(L.JHA)
MEMBER (J)

(L.R.K. PRASAD)
MEMBER (A)

23/14.12.1999

None for the parties.

List it for hearing on 2.2.2000.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

24/02.02.2000

For want of time, the hearing is adjourned to
03.03.2000.

SKJ

(L. Hmingliana)
Member (A)

(S. Narayan)/V.C.

25./ 3.3.2000.

For want of time, hearing is adjourned to
8.5.2000 for hearing.

/CBS/

(L. HMINGLIANA)
MEMBER (A)

(S. NARAYAN)
VICE-CHAIRMAN

26/8.5.2000

As D.B. of Court No.I is sitting at
Ranchi, list it for hearing on 29.6.2000.

SKS

(L. Hmingliana)/M(A)

(Lakshman Jha)/M(J)

1/29.6.2000

Shri Sudama Pandey, counsel for the applicant.

On the request of the learned counsel
for the applicant, list it for hearing
on 4.8.2000.

MES.

(L. Hmingliana)
Member (A)

LJ
(Lakshman Jha)
Member (J)

28/4.8.2000

For want of time, list it for hearing
on 18.9.2000.

MES.

(L. Hmingliana)
Member (A)

LJ
(Lakshman Jha)
Member (J)

29/18.9.2000

As the Court No.I is not available,
list it for hearing on 14.11.2000.

MES.

(L. Hmingliana)

Member (A)

S.N
(S. Narayan)

Vice-Chairman

30./ 14.11.2000.

None for the parties on account of resolution
in bar today on sad demise of an advocate, Shri S.Mukharjee.
The case is adjourned to 9.1.2001 for hearing.

/CBS/

pr
(L.R.K. PRASAD)/M(A)

S.N
(S. NARAYAN)/V.C.

31./ 9.1.2001.

For want of time, hearing is adjourned to
13.3.2001.

/CBS/

pr
(L.R.K. PRASAD)/M(A)

S.N
(S. NARAYAN)/V.C.

13.3.2001

CM

On the request made on behalf of
Shri S.Pandey, counsel for the applicant,
list it on 4.4.2001 for hearing.

(L.Jha)
M(J)

(L.R.K.Prasad)
M(A)

33/04.04.2001 : For want of time, the hearing is adjourned
to 23.05.2001.

skj

(L.R.K.Prasad)/M(A)

(S.Narayan)

34/23.5.2001 Shri S.Pandey, counsel for the applicant
None for the respondents
List it on 29.7.2001 for
hearing.

SKS

(L.Hmingliana)/M(A)

35/30.7.2001 For want of D.B., list it on 29.8.2001
for hearing.

SKS

(L.Hmingliana)/M(A)

36/29.8.2001 Shri S. Pandey, counsel for the applicant.

On request, list it for hearing
on 19.9.2001.

MRS. (L. Hmingliana) /M(A)

(L. Jha) /M(J)

37/19.9.2001 Shri J. Prasad for Shri S. Pandey, counsel for applicant.

On request, list it for hearing on
12.11.2001.

MRS. (L. Hmingliana) /M(A)

(L. Jha) /M(J)

38/ 12.11.2001. For want of time, hearing is adjourned
to 5.12.2001.

/CBS/ (L. Jha) /M(J)

(L.R.K. PRASAD) /M(A)

39/5.12.2001 For want of time, list it on 15.2.2002
for hearing.

SKS

(L. Hmingliana) /M(A)

(L. Jha) /M(A)

40/15.02.2002 : Since DB is not available today, list it
on 15.03.2002 for hearing.

skj

(S. Jha) /M(A)

41
15.3.02

List it for hearing on 15.4.2002.

CM

(Shyama Dogra)
M (J)

(L.R.K. PRASAD)
M (A)

15.4.02

CM

List it on 30.4.2002 for hearing.

Shyama Dogra *cop* ~~(L.R.K. Prasad)~~

M (J)

M (A)

43./ 30.4.2002. Shri R.N. Sinha, the proxy counsel states that Shri S. Pandey, the learned counsel for the applicant is not available due to some personal difficulty. List it on 6.5.2002 for hearing.

skj /CBS/*Shyama Dogra* ~~(SHYAMA DOGRA)~~ /M (J)*cop* ~~(L.R.K. PRASAD)~~ /M (A)

44/6.5.2002

On the request made by Shri R.N. Sinha, proxy counsel for the applicant, be listed for hearing on 27.6.2002.

MBS.

Shyama Dogra ~~(Shyama Dogra)~~ /M (J)*cop* ~~(L.R.K. Prasad)~~ /M (A)

45/27.06.2002: Mr. S. Pandey, counsel for the applicant.

None for the respondents.

At the request of L/c for the applicant, be listed on 19.07.2002 for hearing with direction to inform the other side lawyer.

skj

cop ~~(L.R.K. Prasad)~~ /M (A)*cop* ~~(B.N. Singh Neelam)~~ /VC

46./ 19.7.2002. Shri J. Prasad, proxy counsel for Shri S. Pandey states that Shri Pandey has suddenly fallen ill. He, therefore, prays for and is allowed adjournment. List it on 6.8.2002 for hearing.

*W/S filed
on 19.7.02*

*N. Popne
31.7.02*

/CBS/

Shyama Dogra ~~(SHYAMA DOGRA)~~ /M (J)*cop* ~~(L.R.K. PRASAD)~~ /M (A)

47/6.8.2002

The ld. counsel for the applicant Shri S. Pandey informs that the ld. counsel for the respondents Shri P. K. Verma is not present, and, therefore, seeks adjournment. On his request, be listed for hearing on 26.8.2002.

MRS.

Shyama Dogra
(Shyama Dogra) /M(J)

Sarveshwar Jha
(Sarveshwar Jha) /M(A)

48/20.8.2002 Due to shortage of time, be listed for hearing on 26.8.2002.

SKS

Shyama Dogra
(Shyama Dogra) /M(J) *L.R.K. Prasad* (L.R.K. Prasad) /M(A)

49./ 26.8.2002. On the request made by the learned counsel for the applicant, be listed on 19.9.2002 for hearing.

/CBS/

Shyama Dogra
(S. DOGRA) /M(J)

L.R.K. Prasad
(L.R.K. PRASAD) /M(A)

50./ 19.9.2002. With consent of the learned counsel for both the parties, list it on 20.9.2002 for hearing.

/CBS/

Shyama Dogra
(S. DOGRA) /M(J)

S. Jha
(S. JHA) /M(A)

51/20.9.2002

For want of time, be listed for hearing on 3.10.2002.

MRS.

Shyama Dogra
(S. Dogra) /M(J)

S. Jha
(S. Jha) /M(A)

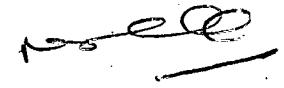
52./ 03.10.2002. Counsel for the applicant : Shri Sudama Pandey.
Counsel for the respondents: Shri P.K. Verma.

Heard learned counsel for the parties. At the very out-set, Shri Sudama Pandey, the learned counsel for the applicant states that the applicant has already been granted promotion to the post in question, and as such his grievances have been redressed by the respondents. In view of the aforesaid position under instructions from his client, he states that the applicant may be permitted to withdraw this case to which the learned counsel for the respondents has no objection.

2. In view of the above position, this O.A. is dismissed as withdrawn by the applicant.

CBS/


(S. DOGRA)/M(J)


(L.R.K. PRASAD)/M(A)